

**SHARP INDIA LIMITED**

("SHARP"/ "SIL"/ "TARGET COMPANY"/ "TC") (Corporate Identification No. L36759MH1985PLC036759)

Registered Office: Gat No 686/4 Tal Shirur Koregaon Bhima, Pune, Maharashtra – 412216

Phone No.: +91-2137 670000/01; Email id: [secretarial@sil.sharp-world.com](mailto:secretarial@sil.sharp-world.com); Website: [www.sharpindialimited.com](http://www.sharpindialimited.com)

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Smart Services Private Limited (hereinafter referred to as the "Acquirer") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition up to 64,86,000 Equity Shares of Rs. 10/- each representing 25.00% of the total equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirer have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Navshakti - Marathi Daily (Mumbai edition); Loksatta - Marathi Daily (Pune edition) on 21<sup>st</sup> April, 2026.

- The Offer Price is Rs. 10.00/- (Rupees Ten Only) per equity share payable in cash ("Offer Price").
- Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 10.00/- (Rupees Ten Only) offered by the Acquirer is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 12<sup>th</sup> June, 2026.
- There has been no competitive bid to this Offer.
- The completion of dispatch of The Letter of Offer ("LOF") to all the Public Shareholders of Target Company was completed on 08<sup>th</sup> June, 2026.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), [www.sebi.gov.in](http://www.sebi.gov.in) and also on the website of Manager to the Offer, [www.navigantcorp.com](http://www.navigantcorp.com) and shareholders can also apply on plain paper as per below details:  
Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 28<sup>th</sup> April, 2026. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. HO/49/12/11(54)2026-CFD-RAC-DCR-2/12668/2026 dated May 29, 2026 in which have been incorporated in the LOF.
- Any other material changes from the date of PA:**
  - The Acquirer acquired 1,94,58,000 Equity Shares of the Target Company on June 02, 2026 in accordance with Regulation 22(2) of the SEBI (SAST) Regulations, 2011. The details of such acquisition and the resultant change in shareholding of the Acquirer have already been disclosed in the Letter of Offer.
  - Pursuant to Regulation 24(1) of the SEBI (SAST) Regulations, 2011 and after receipt of comments from SEBI on the Draft Letter of Offer, the Acquirer caused the appointment of Mr. Anant Raghute (DIN: 05151874) as Additional (Managing) Director, Mr. Sandeep Deshmukh (DIN: 06775847) as Additional (Non-Executive, Non-Independent) Director, Mr. Salil Halve (DIN: 10715453) as Additional (Non-Executive, Non-Independent) Director, Mr. Yashavant Avatade (DIN: 11696640) as Additional (Non-Executive, Independent) Director, Mr. Sanjeev Mahajan (DIN: 02683592) as Additional (Non-Executive, Independent) Director and Ms. Bhakti Hosalkar (DIN: 07445839) as Additional (Non-Executive, Independent) Director on the Board of Directors of the Target Company with effect from June 05, 2026. Consequent thereto, certain erstwhile directors of the Target Company resigned from the Board of Directors of the Target Company. The requisite disclosures in relation thereto have been made to the Stock Exchanges.  
Save as disclosed above, there have been no material changes in relation to the Offer since the date of the Public Announcement.

**8. As on date, no statutory approvals are required in relation to this Offer.**

**9. Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	14.04.2026	Tuesday	14.04.2026	Tuesday
Publication of Detailed Public Statement in newspapers	21.04.2026	Tuesday	21.04.2026	Tuesday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	21.04.2026	Tuesday	21.04.2026	Tuesday
Last date of filing draft letter of offer with SEBI	28.04.2026	Tuesday	28.04.2026	Tuesday
Last date for a Competing offer	13.05.2026	Wednesday	13.05.2026	Wednesday
Receipt of comments from SEBI on draft letter of offer	20.05.2026	Wednesday	29.05.2026	Friday
Identified date*	22.05.2026	Friday	02.06.2026	Tuesday
Date by which letter of offer be dispatched to the shareholders	01.06.2026	Monday	09.06.2026	Tuesday
Last date for revising the Offer Price	04.06.2026	Thursday	12.06.2026	Friday
Comments from Committee of Independent Directors of Target Company	04.06.2026	Thursday	12.06.2026	Friday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	05.06.2026	Friday	15.06.2026	Monday
Date of Opening of the Offer	08.06.2026	Monday	16.06.2026	Tuesday
Date of Closure of the Offer	19.06.2026	Friday	30.06.2026	Tuesday
Post Offer Advertisement	29.06.2026	Monday	07.07.2026	Tuesday
Payment of consideration for the acquired shares	06.07.2026	Monday	14.07.2026	Tuesday
Final report from Merchant Banker	13.07.2026	Monday	21.07.2026	Tuesday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and Seller / Promoter) are eligible to participate in the Offer any time before the closure of the Offer.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER**



**NAVIGANT CORPORATE ADVISORS LIMITED**

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Website: [www.navigantcorp.com](http://www.navigantcorp.com)

SEBI Registration No: INM000012243

Contact person: Mr. Sarthak Vijlani

Place: Mumbai

Date: June 12, 2026